

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

RAJYA SABHA

UNSTARRED QUESTION NO. 2823

ANSWERED ON 19/12/2024

Population Control Bill

2823 Shri Sanjay Raut:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is considering the implementation of laws or policies aimed at encouraging smaller families across all communities, including a two-child policy, while ensuring the protection of human rights and individual freedoms;
- (b) if so, the specific details of these proposed policies and the timeline for their implementation; and
- (c) if not, the reasons for not pursuing such policies and the manner in which Government plans to address the challenges of population growth?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

- (a) to (c) The Ministry of Health and Family Welfare (MoH&FW) has informed that India has achieved Total Fertility Rate (TFR) of 2.0 as per NFHS-5 (2019-21), which is aligned with the National Population Policy 2000 and the National Health Policy 2017 (TFR of 2.1)

The MoH&FW has further informed that it focuses on achieving and maintaining replacement levels of fertility by raising awareness about healthy timing and spacing of pregnancies for the well-being of mother and child, providing for the availability of family planning services, and approving the budgets proposed by the states in the Programme Implementation Plan (PIP) based on their specific needs to manage fertility. Various schemes such as Expanded Contraceptive Choices, Mission Parivar Vikas, Compensation scheme for sterilization acceptors, Post-pregnancy contraception, 'World Population Day Campaign' and 'Vasectomy Fortnight', Home Delivery of Contraceptives Scheme by ASHAs, Family Planning Logistics Management Information System (FP-LMIS) has also been implemented by the Government under Family Planning Programme.
